





# CENTRE FOR BUSINESS LAWS AND TAXATION

RAJIV GANDHI NATIONAL UNIVERSITY OF LAW, PUNJAB

# SEVEN-DAY CERTIFICATE COURSE ON INSOLVENCY AND BANKRUPTCY CODE

by

INSOLVENCY AND BANKRUPTCY
LAW DIVISION
(IBLD-CBLF)







### **About the Certificate Course**

The Insolvency and Bankruptcy Code, 2016 ("IBC") was enacted to consolidate and modernize India's framework for the resolution of financially distressed entities. By bringing together corporate insolvency, liquidation and individual bankruptcy under one umbrella, the IBC aims to promote entrepreneurship, balance the interests of stakeholders and maximize the value of assets.

Since its implementation, the IBC has transformed India's insolvency landscape—but not without challenges. Coordinating among financial creditors, operational creditors, resolution professionals, adjudicating authorities and sectoral regulators has given rise to procedural complexities. Rapid judicial interventions, frequent amendments and the need to align India's regime with global best practices have further underscored the demand for indepth, practical expertise.

Against this backdrop, this seven-day Certificate Course on Insolvency & Bankruptcy is designed to equip participants with both the foundational theory and hands-on insights needed to navigate every phase of the IBC – from early identification of corporate distress through resolution planning, liquidation and cross-border considerations. Over the course of eight modules, attendees will engage with cutting-edge developments, comparative perspectives and sector-specific applications, ensuring they emerge ready to advise on and implement robust insolvency solutions.







# **Objective of the Certificate Course**

- To acquaint learners with the nuances of insolvency and bankruptcy laws;
- To examine disclosure obligations of stakeholders and resolution professionals;
- To help learners understand business continuity and turnaround planning;
- To explore the interaction between IBC and Tax Law;
- To acquaint learners with the liquidation process and asset realization; and
- To examine cross-border insolvency law and international models.

# Eligibility

The course is open for all students pursuing a UG/PG course, academicians, practitioners and research scholars.







#### **Course Outcome**

After the completion of the course, the learners will be able to

- Understand foundational concepts of insolvency and corporate distress resolution.
- Comprehend disclosure obligations of stakeholders and resolution professionals.
- Evaluate distressed entities and plan viable restructuring.
- Navigate tax-related claims and reliefs during insolvency.
- Integrate legal, financial, and regulatory perspectives on insolvency and liquidation.
- Understand the sale and resolution of stressed assets.
- Address complex and cross-border insolvency challenges using global best practices.







# **Tentative List of Topics**

Module	TOPIC
Module 1 – Foundations of Insolvency Law	Core Concepts of Financial Distress, Insolvency, Bankruptcy and Corporate Rescue
Module 2 – Governance, Transparency & Accountability	Transparency & Mandatory Disclosures during Resolution Proceedings
Module 3 – Valuation, Risk & Turnaround Planning	Valuation Techniques, Risk Assessment, and the Design of Viable Turnaround Strategies in Insolvency Resolution







Module	TOPIC
Module 4 – IBC and Taxation	Insolvency & Taxation: Liabilities, Reliefs and Procedural Compliance
Module 5 – Liquidation and Distribution under IBC	Legal Framework, Procedural Mechanics, and Asset Distribution Hierarchies during Liquidation
Module 6 – Cross- Border Insolvency and International Best Practices	Adoption of the UNCITRAL Model Law and Global Harmonization Efforts
Module 7 – Stressed Assets	Developing a market for stressed-based assets.







# Registration

Students pursuing a UG/PG course, academicians, practitioners, and research scholars in the field of law, interested in attending the online course, have to register using the <u>Google form</u> that will be circulated through social media platforms and email.

The final registration link for payment of registration fees will be circulated after five (5) days of the deadline for preliminary registration.

#### Reference Material

The course instructor may deliver the lectures with the help of documented materials and PowerPoint presentations. Essential readings and cases on all topics will be shared with the learners from time to time.







# **Teaching Pedagogy**

The course will be taught through online lectures by experts in the area of insolvency law. Together with the lecture method & case study method, the collaborative method may also be adopted to analyze the issues surrounding the various aspects of the legal and regulatory framework of companies. End of session assignment to be discussed in the next session like a dummy case study.

#### **Evaluation of the Course**

The certificate course will also consist of an online MCQ-based examination based on the relevant topics discussed during the course. Each participant shall be required to attend at least four (4) lectures to be eligible for the examination and has to secure at least 50% marks in order to become eligible for a certificate of completion.







#### Resource Persons for the Course

Stakeholders, professionals, and practitioners in the field of Insolvency and Bankruptcy Laws shall discuss the topics chosen out of the tentative list of topics given in this brochure.

## **Registration Fees**

- Rs. 2500+ applicable GST.
- Concessional fee for RGNUL students Rs. 1500.
- No fee shall be charged from senior CBLT members.

# INSOLVENCY & BANKRUPTCY LAW DIVISION, CENTRE FOR BUSINESS LAWS AND TAXATION

#### RAJIV GANDHI NATIONAL UNIVERSITY OF LAW, PUNJAB

#### **PATRONS**

#### PROF. (DR.) JAI SHANKAR SINGH

Vice-Chancellor, RGNUL

DR. IVNEET WALIA
Registrar (Offg.),
RGNUL

FACULTY COORDINATOR
DR. MANOJ KUMAR SHARMA

#### STUDENT CONVENORS



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